

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 46/MP/2022

Subject : Petition for approval of the revised Bye-Laws, Rules & Business Rules of Indian Energy Exchange in compliance with the provisions of Central Electricity Regulatory Commission (Power Market) Regulations, 2021.

Date of Hearing : 22.2.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Indian Energy Exchange Limited (IEX)

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, IEX
Shri Shubham Arya, Advocate, IEX
Shri Jogendra Behera, IEX
Shri Gaurav Maheshwari, IEX

Record of Proceedings

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking approval of the revised Bye-laws, Rules, Business Rules and the transaction fees of the Exchange as per the provisions of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021. Learned senior counsel submitted that the Petitioner has furnished the revised Bye-laws, Rules and Business Rules along with summary of amendments made therein along with the Petition.

3. After hearing the learned senior counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**